

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Reminder – II

To

The Principal District & Sessions Judge,  
Budgam, Ganderbal, Jammu, Srinagar,  
Shopian, Kargil and Samba .

NO:- 53000-06/STS Dated :- 15-01-2019

Subject :- Awaiting information regarding Unlawful Activities (Prevention) Act

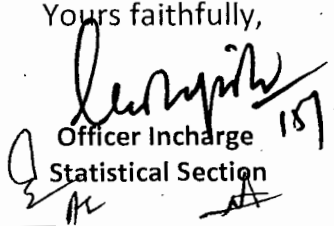
Sir,

Kindly refer to this office letter NO:- 48390-413/STS dt:- 26.12.2018  
anxd 51290-97/STS dt:- 07.01.2019 on the subject cited above, the requisite  
information is still awaited despite lapse of over two weeks .

In this connection, it is again request to kindly expedite the matter  
and transmit the same to this registry without any further delay so that we may  
able to communicate the requisite information to the concerned authority .

Matter may be treated as most urgent,

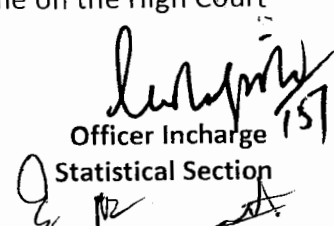
Yours faithfully,

  
Officer Incharge  
Statistical Section

NO:- 53007/STS Dt:- 15-01-2019

Copy to the:-

Incharge NIC High Court of J&k, Jammu for uploading the same on the High Court  
web site .

  
Officer Incharge  
Statistical Section